

13

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH.

O.A.No.1932/95.

New Delhi: this 10th day of September, 1996.

HON'BLE MR.S.R.ADIGE MEMBER (A).

HON'BLE DR.A.VEDAVALLI, MEMBER (J).

Shri Kaptan Singh,
S/o Chiranji Lal,
Retired Office Supdt.I,
Personnel Branch,
Northern Railway,
Baroda House, New Delhi.

2. Shri Subodh Kumar,
S/o Kaptan Singh,
working as Skilled Compositor,
Under Chief Printing & Stationery,
Supdt. Northern Railway,
Shakurbasti, Delhi. ... Applicants.

By Advocate: Shri S.K.Sawhney.

Versus

1. Union of India through,
General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. Divisional Supdtg. Engineer (Estate)
Northern Railway,
DRM Office,
Chelmsford Road,
New Delhi Respondents.

By Advocate: Shri P.S.Mahendra.

JUDGMENT

BY HON'BLE MR.S.R.ADIGE, MEMBER (A).

Heard.

2. The applicant No.2 claims that he started living with his father Applicant No.1 in October, 1993 and concedes in paragraph 4.5 of the OA that his request for sharing permission was rejected by the respondents vide letter dated 21.3.94. Yet the applicants in their relief clause have not sought quashing of the letter dated 21.3.94 rejecting the prayer for granting sharing permission. As long as that

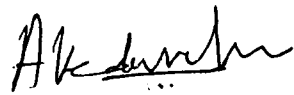
14

letter stands, the applicants' prayer in the OA has to be rejected, because the respondents' letter dated 14.5.91, copy of which is taken on record, makes it clear that not only sharing permission ^{has} to be sought for, ^{but} the same has to be sanctioned by the competent authority.

3. In the absence of any sanction by the competent authority, permitting applicant No.2 to share the accommodation with applicant No.1, the prayer for regularisation of premises in question in the name of applicant No.2 on retirement of applicant no.1 on 30.6.94 fails.

4. In so far as the prayer for release of the applicant No.1's DCRG, interest on the delayed payment of the same and release of post retirement passes is concerned, the respondents will proceed in the matter in accordance with the extant rules and instructions on the above.

5. This OA is disposed of in accordance with ^{3 and} para 4 above. No costs.


(DR.A.VEDAVALLI)
MEMBER (J).


(S.R.ADIGE)
MEMBER (A).

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